

**Shri Fatesinhrao Gaekwad:** That we do not know. But the local collectors are always empowered to raise debit against Defence Services.

**Shri S. M. Banerjee:** The hon. Parliamentary Secretary stated that the exact number of families is not known. I would like to know whether this question has been taken up with the District Magistrate by the Defence Ministry officials there to ascertain the real number before compensation is paid? How is compensation paid to them?

**The Minister of Defence (Shri Krishna Menon):** In all acquisition proceedings, the Central Government acquires the land but the actual acquisition is done by the State Government. The Collector does the acquisition and fixes the money. He can draw the required amounts against Government of India account. If there is any difficulty about rehabilitation the party can approach the State Government. If there is any responsibility in the matter of alternative accommodation it rests with the State Government.

**Shri M. R. Krishna:** May I know whether compensation has been paid for the land acquired for Air Force at Hakimpet in Andhra Pradesh? The land has been acquired about eight years back. I want to know whether the Defence Ministry has fixed up any time limit to settle such compensation.

**Shri Krishna Menon:** That does not arise out of this question.

**Mr. Speaker:** That is a different matter.

#### Darrang-Tashigang Highway

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\*1670. { Shri P. C. Borooah:  
Shri D. C. Sharma:  
Shrimati Ila Palchoudhuri:

Will the Minister of Defence be pleased to state:

(a) whether there is a scheme to construct a second main highway to Bhutan linking Darrang in Assam with Tashigang in Bhutan; and

(b) if so, what is the progress in this regard so far?

**The Minister of Defence (Shri Krishna Menon):** (a) and (b). It will not be in the interests of national security to furnish this information.

#### Centenary Celebrations of Department of Archaeology

\*1671. **Shri Narasimhan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is proposed to invite distinguished archaeologists from abroad to attend the centenary celebrations of the Department of Archaeology;

(b) if so, the names of these persons and the countries to which they belong; and

(c) whether they will be requested to give special talks?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) Yes, Sir.

(b) The list is not yet finalized.

(c) Yes, Sir.

**Shri Narasimhan:** May I know whether facilities will be given for Indian archaeologists to meet and discuss problems of archaeology in India with these foreign experts informally?

**Shri Humayun Kabir:** That is the precise purpose of this conference.

#### Arrest of a Person with Explosives in Delhi

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\*1672. { Shri Ram Krishan Gupta:  
Shrimati Ila Palchoudhuri:  
Shri Raghunath Singh:  
Shri Assar:  
Shri U. L. Patil:  
Shri Radha Raman:  
Shri D. C. Sharma:  
Shri Shree Narayan Das:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 9th April, 1961 a person was arrested

near Jama Masjid, Delhi with nine kinds of explosive materials including crackers; and

(b) if so, the details of the case?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). A statement is laid on the Table of the House.

#### STATEMENT

The following articles were recovered from his possession:

- (i) 7 articles in tin casing, crudely assembled, with fuses attached, weights and sizes varying from 4 tolas to 16 tolas and 2"X $\frac{1}{2}$ " to 2 $\frac{1}{2}$ X1 $\frac{1}{2}$ "; and
- (ii) 2 spherical articles wrapped up in jute string, about 4" in diameter and weighing about 40 and 46 tolas, respectively.

A case under Section 4/5 of the Explosive Substances Act, 1908, has been registered and is under investigation.

**Shri Ram Krishan Gupta:** From the statement I find that a case under Section 4/5 of the Explosive Substances Act, 1908, has been registered and is under investigation. May I know whether any more persons have been arrested?

**Shri Datar:** The matter is under investigation, and I am not aware at present as to how many persons have been arrested.

**Shri Ram Krishan Gupta:** There was news in the papers that there is some inter-State gang working. May I know whether any fact of this kind has been ascertained so far?

**Shri Datar:** It is rather too early to state anything in this respect. The investigation is going on and they are following all procedures.

**Mr. Speaker:** I have received a request from two hon. Members. Shri Goray wants that Question No. 1674 may be taken up. Shrimati Renu Chakravartty wants that Question No. 1675(a) may be taken up.

**Shri Prabhat Kar:** Question No. 1673 is more important.

**Shri T. B. Vittal Rao:** I want that the question standing in my name may be taken up.

**Mr. Speaker:** There does not seem to be unanimity. I will go in the order.

#### Investigations regarding Ruby General Insurance Co.

\*1673. **Shri T. B. Vittal Rao:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 240 on the 22nd February, 1961 and state:

(a) whether the examination of the report of the auditors who investigated into the affairs of Ruby General Insurance Company and the explanation of the company has since been completed; and

(b) if so, the nature of decision arrived at?

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** (a) No, Sir. The examination of the report in consultation with the Ministry of Law has not yet been completed.

(b) Does not arise.

**Shri T. B. Vittal Rao:** When was this auditor's report received by the Ministry? I would further like to know when the examination will be completed?

**Shrimati Tarkeshwari Sinha:** As soon as the auditor's report was received the preliminary things were examined in this Ministry and it was referred to the Law Ministry. I do not have the dates with me to let the House know on which date it was received. But it was sent immediately to the Law Ministry for their examination.

**Shri T. B. Vittal Rao:** If the auditor's report was received four months ago, may I know why so much time is taken in finalising it?